

Name of the corporate debtor: Hudli and Sons Metallics Pvt. Ltd.; Date of commencement of Liquidation: 20-06-2024; List of stakeholders as on 17-08-2024

List of Operational Creditors (Government Dues)

| | | | | | | | | | | | | | | (Amount in ₹) |
|-------|--|---------------|---------------------------|-----------------------|---------------------------|----------------------------------|---|---|--|----------------------------|--|--------------------------|------------------------------------|---|
| S.No. | Details of Claimant | | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| | Department | Government | Date of Receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by lien or attachment pending disposal | Whether lien / attachment removed? (Yes/No) | % share in total amount of claims admitted | | | | | |
| 1 | Directorate General of Goods and Services Tax Intelligence, Kolhapur Regional Unit | OC-Govt. Dues | | 3,46,43,640.00 | 43,13,962.00 | Damages | 0 | NA | 3.87% | 0 | 0 | 0 | 3,03,29,678.00 | Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38." |
| 2 | State Tax Dept, Govt. of Maharashtra | OC-Govt. Dues | | 78,49,111.00 | 0.00 | Outstanding dues & delay charges | 0 | NA | 0.00% | 0 | 0 | 0 | 78,49,111.00 | Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38." |
| | Total | | | 4,24,92,751.00 | 43,13,962.00 | | - | - | 3.87% | - | - | - | 3,81,78,789.00 | |